

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IB/32/ND/2024

IN THE MATTER OF:

Devki Rani Jakhar Through Resolution	...	Applicant
Professional Shaikh Nafis Anjum		
Versus		
Indian Bank	...	Respondent

under Section 94(1) of (IBC), 2016.

Order delivered on 15.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Rajesh Kumar Gautam, Mr. Anant Gautam, Adv. Anani Achumi, Ms. Shivani Sagar, Mr. RP Daida, Mr. Dinesh Sharma, Advs.

ORDER

Heard, Ld. Counsel for the Respondent and Ld. Counsel for the Personal Guarantor are present through video conferencing. This is an application filed under Section 94(1) of IBC. Heard. Orders **reserved**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)